

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ROSEDALE DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ROSEDALE DEVELOPERS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	08/10/2004
3.	Authority under which corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES-KOLKATA
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201WB2004PTC100084
5.	Address of the registered office and principal office (if any) of corporate debtor	PLOT NO - III, BLOCK - 3, RAJARHAT, NEWTOWN, KOLKATA, WEST BENGAL- 700156
6.	Insolvency commencement date in respect of corporate debtor	28.02.2022
7.	Estimated date of closure of insolvency resolution process	28.08.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	ANANDA RAO KORADA IBBI REGD NO: IBBI/IPA-002/IP-N00286/2017-18/10844
9.	Address and e-mail of the interim resolution professional, as registered with the Board	ANANDA RAO KORADA Flat-3, 2 nd Floor, 400B/2F N S C Bose Road, B/1, Laxminarayan Colony, Kolkata – 700 047 mail id: raoka55@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	ANANDA RAO KORADA Flat-3, 2 nd Floor, 400B/2F N S C Bose Road, B/1, Laxminarayan Colony, Kolkata – 700 047. Mail id: cs.resolutionprofessional@gmail.com
11.	Last date for submission of claims	14.03.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N/A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://www.ibbi.gov.in/home/downloads Physical Address:.....N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the ROSEDALE DEVELOPERS PRIVATE LIMITED on 28.02.2022.

The creditors of ROSEDALE DEVELOPERS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 14.03.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:
Date and Place:


Ananda Rao Korada
1st March, 2022, Kolkata